

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1120(ND)2018

SECTION OF THE COMPANIES ACT, 2013: 7 of IBC, 2016

In the matter of:

M/s. Corporation Bank

.....Petitioner

Vs.

M/s. Clover Forging & Machininh Pvt. Ltd.

.....Respondent

Order delivered on 18.09.2018

Coram:

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

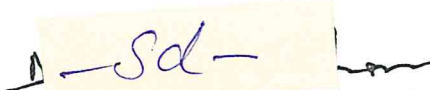
**MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**


For Petitioner (s) : Mr. Alok Kumar and Ms. Bhawna Pal, Advocates

For Respondent (s) : None

ORDER

Affidavit of service is not on record. It appears that steps vide all modes have not been taken to serve the Corporate Debtor. Let steps be taken returnable on 10th October, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**